

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2647
ANSWERED ON:04.12.2009
ORTHOPEDIC DEPARTMENTS
Scindia Smt. Yashodhara Raje

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the criteria fixed by the Medical Council of India (MCI) for giving recognition to the orthopedic department of Medical Colleges/Hospitals in the country;
- (b) the details of the orthopedic departments in Medical Colleges/Hospitals of the country which have been recognized by the Medical Council of India;
- (c) the reasons for not giving recognition to the other orthopedic departments in the country;
- (d) whether any proposal to recognize the Orthopedic Department of Medical College in Gwalior has been received by the MCI; and
- (e) if so, the action taken in this regard?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

- (a) Section 11 (2) of Indian Medical Council Act, 1956 provides—Any university or medical Institution in India which grants a medical qualification not included in the First Schedule may apply to the Central Govt., to have such qualification recognised, and the Central Government, after consulting the Council, may, by notification in the official Gazette, amend the First Schedule so as to include such qualification therein, and any such notification may also direct that an entry shall be made in the last column of the First Schedule against such medical qualification declaring that it shall be a recognised medical qualification only when granted after a specified date.
- (b) A list of the orthopaedic departments in Medical Colleges/Hospitals of the country which have been recognized by the Medical Council of India is enclosed at Annexure.
- (c) The medical colleges which do not fulfil the criteria as laid down in the Medical Council of India Regulations cannot be recommended for recognition of the course.
- (d) Yes.
- (e) Medical Council of India has not recommended for recognition of MS (Orthopaedics) and D. Ortho qualification for non-fulfilment of the criteria laid down in its Regulations.